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Eccovery of tax arrears by attachment of property

Written Answers

1338. SHRI J. K. JAIN: Will the Minister of FINANCE be pleased to state:

- (a) the amount recovered out tax arrears by attachment and sale of assets of defaulters during last three years:
- (b) the number of searches and seizures effected: and
- (c) the value of undisclosed assets seized during these searches meizures?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAT BAROT): (a) The requisite information is being collected and will be laid on Table of the House as soon as possible.

(b) and (c) During the last three years, the Income-tax Department conducted searches and seized assets as under:

1977-78 1978-79 1979-80

No. of searches conducted . 617 1345 2109

Value of assets seized (in lakhs of rupees)

353 512.31 1214.68

Total collection of Income-tax during last three years

1339. SHRI J. K. JAIN: Will the Minister of FINANCE be pleased to state:

- (a) what was the collection of income-tax through (i) voluntary payments i.e. deduction of tax at source, advance tax, self assessment etc.) and (ii) other sources during the three years:
- (b) what was the number of cases selected for intensive scrutiny and what is the result thereof; and

(c) what steps are being taken by Government to check proliferation of black money?

THE DEPUTY MINISTER ΙN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) The requisite information is avail_ able for the financial years 1977-78 and 1978-79 and the same is given in annexure 'A'. Information for the financial year 1979-80 is not readily available. However, the total collection of income-tax (including Corporation Tax) during the year amounted to Rs. 2702.92 crores (Provisional).

- (b) 1945,076 assessments selected for intensive scrutiny during the year 1979-80. Out of these 9,17,776 were disposed off during the period leaving a balance of 10,27,300 assessments for disposal as on 31-3-80. No separate statistics are maintained regarding the tax demand raised as a result of disposal of these assessment.
- (c) The Government propose check proliferation of black money through a multi-pronged action of more effective implementation tax laws and launching drive against hoarding and profiteering. Some of the steps recently taken/being taken are given in the annexure 'B'.

ANNEXURE 'A'

Collection of Income-tax (Including Corporation tax)

(Amt. in crores of Rs.)

		1977-78	1978-79
(1)	Tax deducted at source	441.48	528.48
(2)	Advance tax .	1398.76	1538-47
(3)	Self-assessment tax	248.73	24 ⁰ ·73
(4)	Regular assess- ment tax .	372.56	317.02
(5)	Surcharge under Corporation tax	_	46 · 12 ◆

^{*}Break-up not available.